

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-537/ND/2020**

IN THE MATTER OF:

M/s. Sheetal Impex Pvt. Ltd.

...PETITIONER

Vs.

M/s. Ram Lal Kamal Raj Jewellers Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 18.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Nitin Sharma, Advocate.

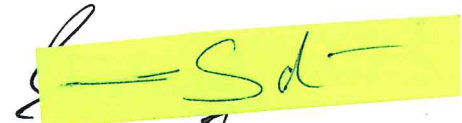
For the Respondent/Corporate-debtor :

ORDER

Heard the submissions made by the learned counsel for the financial creditor. The corporate debtor has failed to appear on 12.01.2020, on 10.02.2021 and also today. Therefore the corporate debtor is continuously absent from the last three occasions hence the corporate debtor is set exparte. Let the matter be posted to **15.04.2021** for final arguments.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)